COMMITTEE ON SUBORDINATE LEGISLATION

SIXTH REPORT

(THIRD LOK SABHA)

(Presented on the 3rd December, 1966)



LOK SABHA SECRETARIAT NEW DELHI

December, 1966/Agrahayana, 1888 (Saka)

Price: 45 Paise

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COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION

(1966-67)

Shri S. V. Krishnamoorthy Rao-Chairman.

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- 3. Shri Rajendranath Barua
- 4. Shri Homi F. Daji
- 5. Shri N. Dandekar
- 6. Shri Harish Chandra Heda
- 7. Shri Anand Chandra Joshi
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- 12. Shrimati Yashoda Reddy
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- 15. Shri N. M. Wadiwa.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

I

Introduction

- I, the Chairman of the Committee on Subordinate Legislation, having been authorised by the Committee to present the Report on their behalf, present this their Sixth Report.
- 2. Subsequent to the presentation of their Fifth Report, the Committee held their sitting on the 25th November, 1966 and considered the replies received from the respective Ministries to the points referred to them in respect of several 'Orders'. The Committee considered and adopted this Report at their sitting held on the 2nd December, 1966.
- 3. Observations of the Committee on matters which arose during the course of examination of the 'Orders' and matters which required to be brought to the notice of the House have been set out in the succeeding paragraphs.

II

Food Corporations Regulations, 1965 (G.S.R. 118 of 1965)

- 4. The Food Corporations Regulations, 1965 were made under sub-section (4), read with sub-sections (1) and (2), of section 45 of the Food Corporations Act, 1964.
- 5. Regulations 6(2) and 13(2) thereof provided that if within half an hour from the time appointed for holding the meeting of the Board of Directors or of the Executive Committee, the quorum was not present, the meeting shall stand adjourned to a time, date and place to be determined by the Chairman provided that such meeting shall be held within 7 days of the date on which it was originally proposed to be held; but there was no specific provision for giving of notice to the directors/members of the date, time and place of holding the adjourned meeting.
- 6. It was felt that in the absence of such a provision for notice, the absence directors/members would not know whether the sitting had been adjourned and, if so, to what date, time and place.

- 7. On being pointed out to the concerned Ministry of Food and Agriculture (Department of Food), the aforesaid Regulations 6(2) and 13(2) have been amended to provide that if within half an hour from the time appointed for holding the meeting, the quorum is not present, the meeting shall stand adjourned to the same day in the next week at the same time and place. (Vide The Food Corporation of India Notification No. FCR 1 of 1965 dated the 6th August, 1965, published in the Government of India Gazette, part III, Section 4, dated the 25th September, 1965).
- 8. The Committee, having considered the amendment, feel that the regulations as amended are not adequate as in the absence of a specific provision for intimating the fact of adjournment of a meeting to the absentee directors/members the fixing of the same day in the next week at the same time and place for holding the adjourned meeting of the Board/Executive Committee will be of no avail to them.
- 9. The Committee recommend that a specific provision should be made in the regulations for intimating the absentee directors/members of the fact of adjournment on the same day by post or telegram or by special messenger, as the needs of the case may require.

Ш

The Prevention of Cruelty to Animals (Licensing of Farriers) Rules, 1965 (S.O. 1043 of 1965)

10. The Prevention of Cruelty to Animals (Licensing of Farriers) Rules, 1965 were issued under section 38 of the Prevention of Cruelty to Animals Act, 1960.

Rule 10

- cel the licence of a licensee after giving him reasonable opportunity of being heard, in case the licensee was unable to exercise a reasonable degree of care and skill in shoeing the cattle or was not properly equipped for the purposes of his business or there had been a breach of any of the conditions of the licence.
- 12. As the cancellation of licence would debar a person from carrying on his business, it was felt that there ought to be a right of appeal to a higher authority by a person aggrieved by the decision of the licensing authority under the rule.

- 13. The Committee note that the concerned Ministry of Food & Agriculture (Department of Agriculture) agreed with the suggestion and have now amended the rules by inserting a new rule 10A providing for the right of appeal against the refusal or cancellation of a licence under the rules. The new rule reads as under:—
 - "10A. An appeal shall lie from any order refusing or cancelling a license under these rules to such authority as the State Government may, by notification in the Official Gazette, specify for the purpose." (Vide S.O. 837 of 1966).

Annexure, Condition No. (2):

- 14. In the Farrier's Licence Form, prescribed in Annexure to the Rules, condition No. (2) thereof laid down that all tools and other implements in possession of the licensee for the purpose of his business as a farrier shall be produced for inspection by the licensing authority whenever demanded during the continuance of the licence.
- 15. It was felt that the term "whenever demanded" was liable to be construed as empowering the licensing authority to ask the licensee to produce his implements for inspection at any place, which might not be the place of his business and at any time, which might not be during the working hours, in the discretion of the officer authorised in this behalf. As the provisions of the rule were liable to be abused causing harassment to persons engaged in the farrier trade, it was suggested that it should be clarified specifically that the inspection of implement shall be made by the officer concerned at the place of business of the licensee and during his normal working hours.
- 16. The Committee note that the Ministry have agreed to the suggestion and have amended the aforesaid condition in the following terms:—
 - "(2) During the continuance of the licence, the licensee shall be bound to produce for inspection during normal working hours and at his place of business all the tools and other implements in his possession and kept for the purpose of his business if a demand for the production of the same is made by the licensing authority." (Vide S.O. 837 of 1966).

IV

Interpretation Clause giving Final Power of Interpretation to the Executive in Various 'Orders'

- 17. Rule 25 of the Rubber Board (Provident Fund) Rules, 1966 (S.O. 1840 of 1965), Rule 7 of the Directorate General of Health Services (Nursing Adviser, Asstt. Secy., Indian Pharmacopoeia Committee, Assistant Editor and Statistical Officer, B.C.G. Organisation) Recruitment Rules, 1965 (G.S.R. 882 of 1965), Rule 33 of the Manipur Civil Service Rules, 1965 (G.S.R. 530 of 1965), Rule 32 of the Manipur Police Service Rules, 1965 (G.S.R. 531 of 1965), and Rule 9 each of the Investigators (Grade-I) (Labour Bureau, Simla) Recruitment Rules, 1963 (G.S.R. 1644 of 1963) and Investigator (Grade-I) Recruitment Rules, 1963 (G.S.R. 1691 of 1963) provided that if any question arose relating to the interpretation of those rules, the matter would be referred to the Board/Administrator/Central Government whose decision thereon would be final.
- 18. The wording of these rules was not in accordance with an earlier recommendation of the Committee contained in paragraph 18 of their Fourth Report (Third Lok Sabha). There the Committee had observed that although it was true that the interpretation of the rules given by the Executive was not binding on the Courts, yet the rules should not be worded in a manner which might give an impression on the mind of the persons concerned that the jurisdiction of the courts of law was being ousted. The Committee had desired that if it was considered necessary to retain an interpretation clause in the rules, the clause should be worded on the lines of Regulation 24 of the Kandla Port Employees (Allotment of Residence) Regulations, 1964 which reads as under:—
 - "24. Interpretation of regulations:—If any question arises as to the interpretation of these regulations the same shall be decided by the Board*'."
- 19. The Committee note that the concerned Ministries of Commerce, Health and Family Planning, Home Affairs and Labour and Employment, whose attention was drawn to the aforesaid recommendation of the Committee, have amended the relevant rules to conform to that recommendation. (Vide S.O. 2631 and G.S.R. 1652 of 1265 and G.S.Rs. 60, 61, 407, 408 of 1266 respectively).

V

The Textiles Committee Rules, 1965 (G.S.R. 321 of 1965)

20. The Textiles Committee Rules 1965 were framed under Section 22 of the Textiles Committee Act, 1963. Rule 8 thereof as

^{*}The Kandla Port Board.

published under G.S.R. 321 of 1965, had provided that the Chairman or a member might resign his office by writing under his hand and the resignation shall take effect from the date on which it was accepted by the Central Government.

- 21. This provision of the rule was not in consonance with the earlier recommendation of the Committee on Subordinate Legislation made in respect of a similar provision contained in rule 6 of the Tea Rules, 1954. The Committee has recommended in para 29 of their Third Report (First Lok Sabha) that there should be no such limitation on a member when he wanted to resign and some time limit e.g. thirty days should be specified in the rules within which the authority concerned must take a decision on the letter of resignation.
- 22. The Committee noted, that on being pointed out, the Ministry of Commerce, have amended the aforesaid rule to provide that the office of the Chairman or the member, as the case may be, shall fall vacant from the date on which his resignation is accepted by the Central Government or on the expiry of thirty days from the date of receipt of intimation of resignation, whichever is earlier.
- 23. The Committee also note that the Ministry have, on being brought to their notice, rectified the mistake in cross reference made in rule 30(2). (Vide G.S.R. 1778 of 1965).

VI

Bye-Laws Regulating Water Connections in Kanpur Cantonment (S.R.O. 309 of 1962)

- 24. The bye-laws regulating water connections in Kanpur Cantonment were issued under Section 282 (33) and 283 of the Cantonments Act, 1924.
- 25. Bye-law 7.—This bye-law provided inter alia that the Executive Officer might permit the owner, lessee or occupier of any building assessed to water tax amounting to Rs. 25 or more, to connect the building to Cantonment supply mains. The first proviso thereto laid down that any other occupier whose water tax "is not less than Rs. 25 per annum" might also be permitted to connect the building to supply mains if he agreed to pay the minimum water tax of Rs. 25 per annum.
- 26. The intention of the proviso was that if the assessed water tax of a building was less than Rs. 25 per annum, the water connections

could be given if the occupier of a building agreed to pay the water tax at the minimum rate of Rs. 25 per annum, but the proviso as it was worded did not make the intention clear in view of the words "is not" used therein.

- 27. The Committee note that, on being brought to the notice of the Ministry of Defence, the aforesaid bye-law has been amended suitably. (Vide S.R.O. 161 of 1966).
- 28. Bye-law 12.—This bye-law provided that with an application for a connection with Cantonment Water Mains a fee of rupees three shall be paid.
- 29. It was felt that clause (33) of Section 282 and Section 283 of the Cantonments Act, 1924, under which the bye-laws were framed did not authorise the levy of such fees.
- 30. The Committee note that, on being brought to the notice of the Ministry of Defence, the bye-law has been amended describing the sum of rupees three as a sum to be deposited with the Cantonment Board "towards connection charges" instead of "a fee" to, be sent alongwith an application for connection with cantonment water mains. (Vide S.R.O. 161 of 1966).
- 31. Bye-law 46(c) and (h).—Bye-law 46(c) provided that if at any time the licenced plumber or any workman employed by him committed breach of, or evaded, bye-laws the Executive Officer could remove his name, in his discretion from the list of licenced plumbers and that in such event he should return his licence to the Cantonment Board.

Bye-law 46(h) provided that if the work executed by a plumber was unsatisfactory, the Executive Officer could impose a fine up to Rs. 10 and in addition compel the plumber to satisfactorily complete the work.

- 32. It was felt that the discretion of the Executive Officer regarding the cancellation of licence and imposition of fine, might be exercised only after an opportunity of being heard was given to the concerned plumber and further there ought to be a right of appeal by the aggrieved party to the Cantonment Board or some other authority against the decision of the Executive Officer.
- 33. The Committee note that, on being brought to the notice of the Ministry of Defence, a provision for appeal to the Cantonment Board by the aggrieved plumber against the decisions of the Executive Officer under the aforesaid bye-law has been made by

inserting a new bye-law 46A (Vide S.R.O. 161 of 1966) but there is no provision requiring the Executive Officer to give an opportunity of being heard to the concerned plumber before passing an order against him.

34. The Committee, therefore recommend that there should be a specific provision in the bye-laws for giving an opportunity of being heard to the concerned plumber before the Executive Officer exercised his discretion to cancel a licence or imposed a fine under the said bye-laws.

VII

- The Government of Tripura (Director of Industries) Recruitment Rules, 1964 (G.S.R. 1762 of 1964) and the Scarce Industrial Materials (Control) Order, 1965 (S.R.O. 2912 of 1965).
- 35. The Government of Tripura (Director of Industries) Recruitment Rules, 1964 (G.S.R. 1762 of 1964) and the Scarce Industrial Materials (Control) Order, 1965, as published in the Gazette of India, did not contain the Schedules as mentioned in rule 3 and clause 2(d) thereof respectively without which the Recruitment Rules and the Control Order were incomprehensible.
- 36. The Committee note that the concerned Ministries of Industry and Steel and Mines, on being pointed out, have rectified the omissions. (Vide G.S.R. 558 of 1966 and S.O. 3154 of 1965 respectively).

VIII

Delay in Laying of 'Orders' on the Table of the House

- 37. The Committee have noted with regret that a large number of 'Orders' were laid on the Table of the House after considerable delay as shown in the Appendix.
- 38. The Committee would like to reiterate that all the Ministries should ensure that all 'Orders' required to be laid before the House are so laid within a period of 15 days after their publication in the Gazette if the House is in session, and if the House is not in session, the 'Orders' should be laid on the Table of the House as soon as possible (but within 15 days) after the commencement of the following session.

The Committee would like the Ministries concerned to furnish them with the reasons explaining the delay caused in laying each such 'Order' on the Table of the House.

IX

Action taken by Government on the Recommendation of the Committee on Subordinate Legislation

39. The Committee note that the concerned Ministry of Defence have implemented the recommendation of the Committee on Subordinate Legislation, Third Lok Sabha, made in paragraph 18 of their Fourth Report relating to the wording of the interpretation clause as it was contained in rule 5 of the Defence Services (Remittances into and Payments from Provident Fund) Rules, 1963 (Vide S.R.O. 96 of 1966).

NEW DELHI;

S. V. KRISHNAMOORTHY RAO,

The 2nd December, 1966.

Chairman,

Committee on Subordinate Legislation.

SUMMARY OF RECOMMENDATIONS MADE BY THE COMMITTEE

Serial No.	Reference to para number of the Report	Summary
I	9 A	specific provision should be made in Regulations 6(2) and 13(2) of the Food Corporations Regulations, 1965, as amended by the Food Corporation of India, Notification No. FCR 1 of 1965 dated the 6th August, 1965 (published in the Government of India Gazette, Part III, Section 4, dated the 25th September, 1965), for intimating the fact of adjournment to the absentee directors/members on the same day by post or telegram or by special messenger as the needs of the case may require.
2	34 7	here should be a specific provision in the Bye-laws Regulating Water Connections in Kanpur Cantonment for giving an opportunity of being heard to the concerned plumber before the Executive Officer exercised his discretion to cancel his licence or imposed a fine under bye-law 46(c) & (h) thereof.
3	2	he Ministries should ensure that all 'Orders' required to be laid before the House are so haid within a period of 15 days after their publication in the Gazette if the House is in session, and if the House is not in session, the 'Orders' should be laid on the Table of the House assoon as possible (but within 15 days) after the commencement of the following session. The Ministries should furnish the Committee with the reasons explaining the delay caused in laying each such 'Order' on the Table of the House.

APPRIDIX

(See pare 37 of the Report)

Statement of 'orders' in respect of which there has been delay of more than 15 days in laying them on the Table of the House.

N. Š.	No. of 'Order'	Description of 'Order'	June 69-1 publication in the Gazette	Date Of- laying on the Table	Approximate de Coy
-	•		+	8	
1.	1. G.S.R. 1784 of 1965	The Central Bucise (Tenth Amendment) Rules, 1965 4-13-65	4-13-65	15-3-66	More than 2 months
ri	2. G.S.R. 1785 of 1965	The Customs and Central Excise Duties Export Drawback (General) Ninety-third Amendment Rules, 1965.	ğ Ö	Š	Ď.
ų	3. G.S.R. 1786 of 1965	The Customs and Central Excise Duties Export Drawback (General) Ninety-fourth Amendment Rules, 1965.	Ö C	å	Š
4	G.S.R. 1789 of 1965	The Coal M nos (Fourth Amen iment) Regula ions, 1965	65 Do.	16-1-66	å
ņ	5. G.S.R. 1716 of 1965	Amendment to Indian Administrative Service (Pay) 27-11-65 Rules, 1954.	27-11-65	Š	ğ
•	6. G.S.R. 1718 of 1965	å	å	Ď	Do.
7.	7. G.S.R. 1763 of 1965	å	4-13-		
**	8. G.S.R. 1764 of 1965	Do.	Dø.	D°.	Ď

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Do.	Ď.	Ğ	, Do.	Ď.	/ More than 6 months	More than 5 months	ğ	More than 4 months	å	Do.	More than 4 months	Do.	More than 3 months	
Do.	Š	å	Ö.	17-2-66	å	Š	Ŋ.	Ä	ë A	Š Š	ě	Š	å	.
Ď.	å	å	27-11-65	4-12-65	2-8-65	24-8-65	25-8-65	20-9-65	28-9-65	29-9-65	30-9-65	å	28-10-65	
Ä	å	ď	. The Indian Police Service (Uniform) Amendment 27-11-65 Rules, 1965.	The Coir Industry (Registration and Licensing) Fourth Amendment Rules, 1965.	The Export of Cast Iron Soil Pipes (Inspection) Rules, 1965.	The Export of Zip Fasteners (Inspection) Rules, 1965	The Export of Enamelwares (Inspection) Rules, 1965	The Export of Light Engineering Products (Inspection) Rules, 1965	The Export of Steel and Steel Products (Inspection) Rules, 1965.	The Export (Quality Control and Inspection) Amend- 29-9-65 ment Rules, 1965.	The Export of Minerals and Ores (Inspection) 30-9-65 Rules, 1965.	The Export of Manganese Ore and Iron Ore (Inspection) Rules, 1965.	The Export of Cast Iron Soil Pipes (Inspection) 28-10-65 Amendment Rules, 1965.	The inter-session regions have not been connected for delenged to
9. G.S.R. 1765 of 1965	10. G.S.R. 1766 of 1965	11. G.S.R. 1767 of 1965	12. G.S.R. 1717 of 1965	13. G.S.R. 1795 of 1965	14. S.O. 2426 of 1965	15. S.O. 2692 of 1965	16. S.O. 2696 of 1965	17. S.O. 3031 of 1965	18. S.O. 3096 of 1965	19, S.O. 3100 of 1965	20. S.O. 3151 of 1955	21. S.O. 2153 of 1965	22. S.O. 3405 of 1965	The inter-session periods

^{*}The inter-session periods have not been counted for delay in the case of those 'Oders' which were published when the House was not in session and were laid on the Table during the session immediately following their publication in the Gazette.

£	23. S.O. 3627 of 1965	The Export of De-oiled Rice Bran (Quality Con- 16-11-65 trol and Inspection) Rules, 1965.	16-11-65	17-3-66	More them : months
तं	24. S.O. 3707 of 1965	The Export of Frog-Legs (Inspection) Rules, 1965	25-11-65	Š	More than a months
ž	25. G.S.R. 1778 of 1959	The Textiles Committe (Amendment) Rules, 1965	4-12-65	ద్ది	å
36.	26. G.S.R. 1640 of 1965	The Coal Mines Pitchesd Bath (Amendment) Rules, 1965.	13-11-65	33-3-66	More than 3 months
, 27,	27, S.O. 3781 of 1965	The International Copyright (Fifth Amendment) Order, 1965.	1-12-65	3-3-66	å
28.	28. G.S.R. 1889 of 1965 .	The Government Savings Certificates Rules, 1965	16-12-65	3-3-66	More than 2 months
ģ	29. G.S.R. 4 of 1966 .	The Coal Mines (Conservation and Safety) Second Amandment Rules, 1965.	1-1-66	4-3-66	More than 15 days
Š	30. G.S.R. 57 of 1966	The Coal Mines (Conservation and Safety) Amendment Rules, 1966,	8-1-66	å	Š
31.	31, G.S.R. 139 of 1956	The Central Silk Board (Amendment) Rules, 1966.	99-1-67	å	Do
33.	32. S.O. 477 of 1966 .	The Personal Injuries (Compensation Insurance) Amediaent Scheme, 1966.	. 9-2-66	9-3-66	ϰ.
33.	33. S.O. 478 of 1966 .	The Personal Injuries (Compensation Insurance) Amendment Rules, 1966.	å	å	Ö
34.	34. G.S.R. 264 of 1966	The Defence of India (Amendment) Rules 1966	16-2-66	16-3-66	å
35.	35. S.O. 358 of 1366	The Export of Gum Karaya (Inspection) Rules, 1965	38-1-66	18-3-66	More than one month
36.	36. S.D. 431 of 1356	The Export of Pesticides (Inspection) Rules, 1965	7-3-66	ది	Ö.
37.	37. S.O. 481 of 1965	The Export of Organic Chemicals (Inspection) Rules, 1966.	9-2-66	å	ğ

38. S.O. 444 of 1966 The Export of Paints and Allied Products (Inspection) Do. Do. Do. 39. S.O. 444 of 1966 Rules, 1966. 1966. The Export of Rubber Hoses Inspection Rules, 1966. 14-2-66 Do. Do. Do. 40. G.S.R. 238 of 1966 The Pond Corporations (Fifth Amendment) Rules, 1965. 22-2-66 Do. Mare than 15 days 41. G.S.R. 238 of 1966 The Food Corporations (Fifth Amendment) Rules, 1965. 22-2-66 Do. Mare than 15 days 42. G.S.R. 138 of 1966 The Food Corporations (Fifth Amendment) Rules, 1965. Carigendam and Diu (Absorbed Employees Conditions of Service) Rules, 1965. 22-1-66 Do. Do. 43. G.S.R. 134 of 1966 Carigendam to the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965. 22-1-66 Do. Do. Do. 44. G.S.R. 118 of 1966 Amendman to Schedule-III of the Indian Administrative S
The Export of Rubber Hoses Inspection Rules, 14-2-66 1966. The Export of Rubber Hoses Inspection Rules, 14-2-66 1966. The Central Silk Board (Second Amendment) Rules, 26-2-66 1966. The Food Corporations (Fifth Amendment) Rules, 22-2-66 1966. Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965. Corrigendum to the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965. Amendments to Schedule III of the Indian Administrative 22-1-66 Service (Pay) Rules, 1954. Do. The Employees Provident Funds (Twelfth Amendment) 27-11-65 Scheme, 1965. The Employees' Provident Funds (Thirteenth Amend-18-12-65 ment) Scheme, 1965. The Employees' Provident Funds (Amendment) Scheme, 1966. Do. The Danatured Spirit (Ascertaining and Determining) 26-2-66 Amendment Rules, 1066.
The Export of Paints and Allied Products (Inspection) Rules, 1966. The Export of Rubber Hoses laspection Rules, 1966. The Central Silk Board (Second Amendment) Rules, 1966. The Food Corporations (Fifth Amendment) Rules, 1966. Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965. Corrigendum to the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965. Amendments to Schedule III of the Indian Administrative Service (Pay) Rules, 1954. Do. The Employees Provident Funds (Twelfth Amendment) Scheme, 1965. The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1966. Do. The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1966.
A\$4 of 1966 . R. 285 of 1966 . R. 288 of 1966 . R. 1896 of 1966 . R. 154 of 1966 . R. 154 of 1966 . R. 1707 of 1965 . R. 1836 of 1965 . R. 1837 of 1965 . R. 1837 of 1965 . R. 1831 of 1966 . R. 1831 of 1966 .
39. S.O. 399. S.O. 42. G.S. 42. G.S.I. 44. G.S.I. 44. G.S.I. 46. G.S.I. 47. G.S.I. 48. G.S.I. 49. G.S.I. 44. G

-1	7	8	•	v	₩	
G.S.	52. G.S.R. 323 of 1966	The Manufacture in Customs Bond (General) Thir d Amendment Rules, 1966.	5-3-66	74-3-66	More than 15 days.	1
3.	53. G.S.R. 313 of 1966 .	The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1966.	ů	Ď.	Ď.	
Ö	54. G.S.R. 314 of 1966 .	The Customs and Central Excise Duties Export Draw-Back (General) Thirty-first Amendment Rules 1966.	Ď.	ϰ.	Dø.	
Ö	55. G.S.R. 315 of 1966	The Customs and Central Excise Duties Export Draw-back (General) Thirty-Second Amendment Rules, 1966.	Do.	å	å	
Ö	56. G.S.R. 316 of 1966.	. The Customs and Central Excise Duties Export Draw-back (General) Thirty-third Amendment Rules, 1966.	Do.	Ď.	Å	:]
ö	57. G.S.R. 317 of 1966	The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1966.	Ď.	ϰ.	Ö	14
Ö	58. G.S.R. 318 of 1966	The Customs and Central Excise Duties Export Draw-back (General)Thirty-fifth Amendment Rules, 1966.	Ď.	ϰ.	D°.	
O.	39. "G.S.R. 319 of 1966	The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1966.	Ď.	å	Ď.	
છ	60, G.S.R. 307 of 1966 .	Amendment to the Indian Police Service (Protetion) Rules, 1954.	å	30-3-66	Š.	
Ö	61, G.S.R. 302 of 1966 .	The Coffee (Amendment) Rules, 1966.	å	1-4-66	Ď.	
Ö	62, G.S.B. 364 of 1966	Defence of India (Second Amendment) Rules, 1966.	93-69	77 99-7-9	Meanther I month,	
Ö	G.S.R. 304 of 1966	The Registration of Newspapers (Central) Amendment Rules, 1966.	2-3-66	11-4-66	Do.	

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17-4-66 More than I month,	12-4-66 More than 15 days.	Å	Ď.	å	Å	2 months.	More than 15 days.	More than 15 days.	27-4-66 More than 1 month,	°	More than 15 days.	å	å
17-4-66	12-4-66	Do.	14-4-66	7%.	Š	ρο.	19-4-66	32-4-66	27-4-66	å.	28-4-66	[Do:1	8-5-66
12-2-66	19-3-66	18-3-66	26-3-66	19-3-66	16-3-66	8-1-66	19-3-66	56-3-66	24-3-66	2-4-66	29-3-66	29-3-66	9-4-66
The Cinematograph (Censorship) Fifth Amendment Rules, 1966.	The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1966.	The Companies (Central Governme.rt's) General Rules and Forms (Second Amendment) Rules, 1966.	The Central Excise (Second Amendment) Rules, 1966.	The Customs and Central Excise Dutics Export Draw-back (General) Thirty-seventh Amendment Rules, 1966.	The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1966	The Prevention of Food Adulteration (Second Amend-ment) Rules, 1965.	The National Cooperative Development Corporation (Amendment) rules, 1966.	The Essential Commodities (Regulation of Production and Distribution for Purposes of Expert) Order, 1966.	. The Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1966.	The Mines Vocational Training Rules, 1966.	The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1966.	The Emergency Risks (Factories) Insurance (Amend-ment) Scheme, 1966.	The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1966.
	>	•	•			•	•	•		•	•	•	•
64. G.S.R.235 of 1966 .	65. G.S.R. 388 of 1966.	66. G.S.R. 421 of 1966 .	67. G.S.R. 451 of 1966 .	68, G.S.R. 394 of 1966 .	69. G.S.R. 415 of 1966 .	70. G.S.R. 74 of 1966	71. G.S.R. 406 of 1966 .	72. S.O. 1027 of 1566	73. G.S.R. 460 of 1966	74. G.S.R. 473 of 1966	75. S.O. 1036 of 1966	76. S.O. 1037 of 1966	77. G.S.R. 528 of 1955 .
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vo	More than 15 days.	6-566 More than 1 month.	Š.	Å	á	More than 15 days.	Å	å	Ğ	More than a months.	ů.	ϰ.	
8	5-5-66	6-566	å	å	10-5-66	13-5-60	ភ្នំ	డ్డి	Ğ.	99-5-91	°.	ģ	
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	The Indian Blectricity (Amendment) Rules, 1966.	. The Export of De-ciled Rice Bran (Quality Contro	. The Export of Cashew Kernels (Quality Control and Inspection) Rules, 1966.	The import of Steel and Steel Products (Inspection) Rable, 1966.	. The Sugar (Control) Amendment Order, 1966,	. The Khadi and Village Industries Commission (Amend-ment) Rules, 1966.	. The Tentile (Production by Powerloom) Control (Amendment) Order, 1966.	. The Cotton Tentile Control (Amendment) Order, 1966.	. The Woollen Postile (Production and Distribution Control) First Amendment Order, 1966.	. The Employees' Provident Funds (Second Amend-ment) Scheme, 1966,	. The Employees' Provident Funds (Third Amendment) Schans, 1966.	. The Employees' Provident Funds (Fourth Amendment) Scheme, 1966.	
•	78, G.S.R. 523 of 1966	79. S.O. 969 of 1966	80. S.O 1023 of 1966	81. S.O. 1041 of 1966 .	82, G.S.R. 458 of 1966	93. G.S.R. 990 of 1966	44. S.O. 1216 of 1966	95. S.O.:1287 of 1966 .	. S.O.:1218 of 1966 .	87. G.S.R. 348 of 1966	88, G.S.R. 349 of 1966	199. G.S.R. 350 of 1966 .	
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ů.	ϰ.	ů.	Do	Do.	ϰ.	Do.	Do.	Ďŷ.	Ď.	17-5-66	Do.	25-7-66
ů.	19-3-66	å	1-4-66	Do.	Do.	9-4-66	Ď,	Š.	Ď.	14-4-66	ů.	30-4-66
, The Employees' Provident Funds (Sixth Amendment) Scheme, 1966.	The Employees' Provident Funds (Seventh Amend-ment) Scheme, 1966.	The Employees' Provident Funds (Eighth Amend-ment) Scheme, 1966.	The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1966. Rund	The Rejesthan Coal Mines Provident (First Amendment) Scheme, 1966.	The Coal Mines Provident Fund (First Amendment) Scheme, 1966.	The Coal Mines Bonus (First Amendment) Scheme, 1966.	The Audhra Pradesh Coal Mines Bonus (First Amendment) Scheme, 1966.	The Rajasthan Coal Mines Bonus (First Amend-ment) Scheme, 1966.	The Assam Coal Mines Bonus (First Amendment) Scheme, 1966,	The Customs and Central Excise Duties Export Brawback (General) Fortieth Amendment Rules, 1966.	The Gustoms and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1966.	The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1966.
91. G.S. R. 352 of 1966 .	92. G.S.R. 412 of 1966 .	93. G.S.R. 413 of 1966	94. G.S.R. 490 of 1966	95. G.S.R. 491 of:1966 .	96. G.S.R. 492 of 1966 .	97. G.S.R. 517 of 1966	98. G.S.R. 518 of 1966 ·	99. G.S.R. 519 of 1966	100, G.S.R. 520 of 1966	101, G.S.R. 580 of 1966 .	102, G.S.R. 581 of 1966	103. G.S.R. 634 of 1956
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*	30-4-66	å	ϰ.	å	7-5-66	Do	15-2-66	9-4-66	15-4-66	25-4-66	ů.
3	The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1966.	. The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1966.	. The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1966.	. The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1966.	The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1966,	. The Customs and Central Excise Duties Export Draw-back (General) Forty-eighth Amendment Rules, 1966.	. The Art Silk Textiles (Production and Distribution) Control (Amendment) Order, 1966.	. The Coal Mines (Amendment) Regulations, 1966.	The Export of Organic Chemicals (Inspection) Amendment Rules, 1966.	. The Export of Inorganic Chemicals (Inspection) Rules, 1966.	. The Export of Enamelwares (Inspection) Amendment Rules, 1966.
7	104. G.S.R. 635 of 1966	105. G.S.R. 636 of 1966 .	106. G.S.R. 637 of 1966 .	107. G.S.R. 638 of 1966 .	108. G.S.R. 666 of 1966 .	109. G.S.R. 667 of 1966 .	S.O. 633 of 1966 .	111. G.S.R. 515 of 1966	S.O. 1199 of 1966	S. O. 1271 of 1966.	114. S.O. 1275 of 1966
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29-7-66 More than 2 menths	Do.	Ď.	Do.	More than 3 months	More than 7 months	More than 6 months	More than 4 months	More than 3 months	More than 11 months	More than 3 months	More than 15 days	More than 15 days	ϰ.	Ď.	More than 6 months.
29-7-66	å	2-8-66	Do.	4-8-66	2-8-66	Ď.	Ď.	99-8-11	Ď.	12-8-66	Do.	16-8-66	Ď.	Ď.	17-8-66
7-5-66	56 30-4-66	8-5-66	7-5-66	30-4-66	25-12-65	28-1-66	99-8-61	23-4-66	4-9-65	23-4-66	23-7-66	2-7-66	18-7-66	ϰ.	12-2-66
. The Cotton Textiles (Control) Second Amendment Order, 1966.	. The Railway Protection Force (Amendment) Rules, 1966	. The Foodgrains Movement Restrictions (Exemption of Cartified Seeds) Order, 1966.	. The Sugarcane Press-mud (Control) Amendment Order, 1966.	The Post Office Savings Certificates (Amendment)	Amerials (Control) (Fourth Amerials (Control) (Fourth Amendment) Order, 1965.	. The Scarce Industrial Materials (Control) Amendment Order, 1966.	. The Prevention of Cruelty of Animals (Licensing of Farriers) Amendment Rules, 1966.	. The Capital Issues (Application for Consent) Rules,	. The Indian Aircraft (Public Health) Amendment Rules, 1965.	. The Textiles Committee (Second Amendment) Rules, 1966.	The Textiles Committee (Third Amendment) Rules, 1966.	. The Press Council Rules, 1966.	. The Press Council (Amendment) Rules, 1966.	The Press Council (Second Amendment) Rules, 1966.	. The All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1966.
115. S.O. 1358 of 1966	116. G.S.R. 627 of 1966	117. G.S.R. 692 of 1966 .	118. G.S.R. 680 of 1966 .	119. G.S.R. 633 of 1966	S. O. 3972 of 1966	121. S.Q. 355 of 1966	122. S.O. B 37 of 1966	123. G.S.R. 600 of 1966	124. S.O. 2735 of 1965.	125, G.S.R. 591 of 1966 .	126. G.S.R. 1134 of 1966	127. G.S.R. 1064 of 1966	G.S.R. 1128 of 1966	G.S.R. 1129 of 1966	G.S.R. 215 of 1966
115.	116.	117.		119.	96	121.	122.	123.	Ħ	125.	126.	127.	128.	129.	130.

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131.	131. G.S.R. 216 of 1966 .	The All India Services (Provident Fund) (First Amendment) Rules, 1966.	12-2-66	17-8-66	More than 6 months
132.	132, G.S.R. 562 of 1966	The Indian Administrative Service (Cadre) Am.nd-ment Rules, 1966.	99-7-91	Ś	More than 4 months
133.	133. G.S.R. 563.of 1966	The Indian Police Service (Cadre) Amendment Rules, 1966.	å	ġ	Å.
<u>¥</u>	134. S. O. 2170 of 1966	The Mineral Concession (Second Amendment) Rules, 1966.	23-7-66	22-8-66	22-8-66 More than 15 days
135.	135. G.S.R. 1179 of 1966	The Mineral Conservation and Development (First Amendment) Rules, 1966.	30-7-66	å	Ď.
136.	136. G.S.R. 740 of 1966	The Cinematograph (Censorship) Sixth Amendment Rules, 1966.	21-5-66	å	Do.
137.	137. G.S.R. 1188 of 1966	The Pood Cosporations (Seventh Amendment) Rules, 1966.	27-7-66	23-8-66	Ď,
138.	138. G.S.R. 793 of 1966	The Indian Aircraft (Amendment) Rules, 1966.	28-5-66	å	Š.
139.	139. G.S.R, 79% of 1966	The Indian Aircraft (Second Amendment) Rules, 1966.	ဝို	Do.	å
3	140. G.S.R. 1112 of 1966	The Aircraft (Third Amendment) Rules, 1966.	16-7-66	Ď.	å.
141.	141. G.S.R. 1208 of 1966	The Post Office Savings Banks (Amendment) Rules, 1966,	99-8-9	25-8-66	ů
142	S.O. 2216 cf 1966	The Export of Rubber Ice Bags (Inspection) Rules, 1966.	22-7-66	26-8-66	Ď.
143.	143. S.O. 2377 of 1966	The Export of P.V.C. Leather Cloth (Inspection) Rules, 1966.	99-8-9	ů.	ъ.
<u>‡</u>	144. G.S.R. 1187 of 1966	The Employees' Provident Funds (Twelfth Amend-ment) Scheme, 1966,	30-7-66	ϰ.	Do.

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29-8-66 More than I month.	D°	More than 15 days.	Do.	ϰ.	More than 1 month.	Do.	More than 4 months.	More than I month.	Morethan 15 days.	More than I month,	More than 2 months.
29-8-66	Do.	31-8-66	Ď.	Do.	99-6-1	99-6-9	99-6-2	99-6-2	Do.	Do.	3-11-6
14-6-66	24-6-66	13-8-66	ő	ů.	30-7-66	23-7-66	6-5-66	99-9-9	99-8-8	25-7-66	99-8-9
The Duty of Customs (Deferment of Payment) Rules, 1966.	The Duty of Customs (Deferment of Payment) Amendment Rules, 1966.	The Industrial Disputes (Central) Amendment Rules, 1966.	The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1966.	The Indian Merchant Shipping (Life Saving Appli- ances) Amendment Rules, 1966.	The Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1966.	The Indian Telegraph (Second Amendment) Rules, 1966.	Amendments to the Tax Credit Certificate (Exports) Scheme, 1965.	Amendments to the Tax Credit Certificate (Exports) Scheme, 1965.	Do	The International Copyright (Second Amendment) Order, 1966.	The Coal Mines Provident Fund (Second Amend-ment) Scheme, 1966.
•	•	•	•	•	•	•	•	•	•	>	•
G.S.R. 956 of 1966 .	146. G.S.R. 1008 of 1966	147. G.S.R. 1253 of 1966	G.S.R. 1262 of 1966	149. G.S.R. 1256 of 1966	150. G.S.R. 1167 of 1966	151. G.S.R. 1145 of 1966	152. G.S.R. 694 of 1966	153. G.S.R. 865 of 1966.	154. G.S.R. 1226 of 1966	S.O. 2227 of 1966	G.S.R. 1221 of 1966
145.	146.	147.	148.	149	150.	151.	152.	153.	154.	155.	156.

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137.	157. 6.9.R. 1223- df 1966	The Rejection Coal Mitter Provident Fittid (Second Amendment) Schemos 1966.	\$ 150 miles	%, i.e.	2-11-66 More than 2 months
158.	158. 8.0. 2356 of 1966	. The Andhra Pradeah Coal Mines Provident Fund (Sevend 'Assemblation') Scheme, 1966.	့	្ធ់ជំ	Do.
4 5	. 8.0. 2517 of 1966	. The Export of Refractofy Bricks (Inspection) Rules, 1966.	22-8-66	4-11-66	Ď.
Ę	160. C.S.R. 1265 of 1966	The Indian Telegraph (Third Amendinent) Rules, 1966.	13-8-66	8-11-66	å Č

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Published under Rule 382 of the Rules of Procedure and Comduct of Business in Lor Sabha (Fifth Edition) and printed by the General Manager, Government of India Press, Minto Road, New Deley.